IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 161/2003 DATE OF ORDER: 10-44.2003

Shambu Sharma son of Shri R.P. Sharma aged about 39 years resident of Plot 2 Chh-ll Shastri Magar, Jaipur Working as Sr. T I.A North Western Zonal Railway, Jaipur Division, Jaipur

.... Applicant.

VERSUS

- 1. The Union of India through the Chairman Railway Board Department of Railway, Minis try of Railway, New Delhi:
- 2. The General Manager, Western Railway, Churchgate, Mumbai
- S. The General Manager, North Western Zönal Railway, Jaipura
- 4. The FA & CAO, Western R ilway, Mumbai.

Respondents

Mr. Mahesh Sharma, Counsel for the applicant.

CORAM:

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Hon'ble Mr. H. O. Gupta, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

OHDER (ORAL)

This OA has been filed for the following reliefs:

by an appropriate order or direction, the impugned order dated 31.3.2003 (Annexure A/1) may kindly be quashed and set asides:

the respondentsmay kindly be commanded with a direction to include the name of the applicant for his retention in the Morth Western Zonal Railway followed by a further direction that the lien of the applicant may kki kindly be maintained in North Western Zonal Railway looking to his higher seniority position on the post of Sr. T.I. At

- iii) any other appropriate order or direction which this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case, may also kindly be passed in favour of the applicant."
- 2. Heard the learned counsel for the applicant.
- During the course of submissions, the learned counsel for the applicant submits that options were called from the applicant whether he want to continue in the Morth Western cone; The applicant is presently working at Jaipur but the respondents vide order dated 31,3,2003 have posted him to Western Railway cone although he gave his option for retention for North Western Zone; He further submits that juniors to the applicant have been retained in the North Western Zone and he being sr. official has been ignored. The Western Zone include Ratlam, Rajkot etc. divisions. He had made an representation dated 2,4.2003 against the impugned order to the Railway authorities. He also submits that he may be relieved at any time.
- 4. Having considered the submissions of the learned counsel for the applicant, we are of the view that the representation of the applicant ashould be first decided by the respondents. In the circumstances, without commenting on the merits, this OA is disposed of at the admission stage with the direction to respondent to the applicant to tiple a fresh representation to respondent now, 4 with copy to respondents now, 2.23 for information alongwith a copy of this order within ten days by speed post in order to avoid delay, in that event, respondent Now, 4 is directed to dispose of his representation within four weeks from the date of receipt of the representation. If the applicant complies with this direction, respondent shall maintain status quo with regard to the service condition of the applicant

till dis posal of his representations

(M.L. CHAUHAN) MEMBER (J) (H.O. GUPTA) MEMBER (A)